

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF M/S BHARTIYA MICRO CREDIT**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	M/s. Bhartiya Micro Credit
2.	Date of incorporation of corporate debtor	17/01/2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (ROC), Kanpur, Uttar Pradesh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U65992UP2008NPL034486
5.	Address of the registered office and principal office (if any) of corporate debtor	645/A/57 Plot No.-15 Janki Vihar Sector - I Jankipuram, Lucknow, Uttar Pradesh, India, 226021
6.	Insolvency commencement date in respect of corporate debtor	14 <sup>th</sup> June 2024
7.	Estimated date of closure of insolvency resolution process	11 <sup>th</sup> December 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Efficax Resolution Professionals Private Limited  Registration No. IBBI/IPE-0153/IPA-3/2023-24/50063
9.	Address and e-mail of the interim resolution professional, as registered with the Board	3656/6, Gali No. 6, Narang Colony, Tri Nagar, Near Rose Garden, North West, National Capital Territory of Delhi, 110035  Email ID: md@efficaxindia.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	70D, 3rd Floor, Pocket- A, Krishna Park Ext., Tilak Nagar, Delhi – 110018  Email ID: cirp_bhartiyamicrocredit@efficaxindia.com
11.	Last date for submission of claims	28 <sup>th</sup> June 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the M/s. Bhartiya Micro Credit on 14<sup>th</sup> June 2024.

The creditors of M/s. Bhartiya Micro Credit are hereby called upon to submit their claims with proof on or before 28-06-2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

EFFICAX RESOLUTION PROFESSIONALS PVT. LTD.

  
DIRECTOR / AUTHORISED SIGNATORY

Rakesh Kumar Jindal

**On behalf of Efficax Resolution Professionals Private Limited (Corporate IPE)**

Interim Resolution Professional

For M/s. Bhartiya Micro Credit

IBBI/IPE-0153/IPA-3/2023-24/50063

IBBI Registered Address: 3656/6, Gali No. 6, Narang Colony, Tri Nagar, Near Rose Garden, North West, National Capital Territory of Delhi, 110035

Email Id: md@efficaxindia.com

AFA Valid Upto-03.09.2024

Phone Number- 9560464525

Date- 17.06.2024

Place- New Delhi